

SHRI BASUDEB ACHARIA: (*Interruptions*)**

MR. SPEAKER : Nothing goes on record, whatever he says, I have seen it.

PROF. MADHU DANDAVATE: Sir, don't hurriedly do it.

MR. SPEAKER: There is no question of hurrying, no question of doing it without seeing anything. Without consideration, I cannot say anything. I have got the notice. I have gone through it.

PROF. MADHU DANDAVATE: *rose*.

MR. SPEAKER: You cannot force me. I have to go by my conscience.

(*Interruptions*)

MR. SPEAKER: I am on my legs, and you are standing. What is this?

(*Interruptions*)

SHRI INDRAJIT GUPTA: Then you are certainly within your right to make your interpretation.

MR. SPEAKER: Mr. Reddy, will you take your seat now? Why do you want to take the time of the House? What will you get out of it? You have given it in writing. You have also said something about it.

SHRI INDRAJIT GUPTA: When we say something you say what will you get out of it. What do you mean by that? What do you mean by saying what you are trying to get out of it? Why should we try to get something out of it? We are pointing out an inaccuracy in the statement. What do you mean by saying what you are trying to get out of it?

MR. SPEAKER: I did not say that. Did I? It is irrelevant.

(*Interruptions*)

PROF. MADHU DANDAVATE: He is not saying what he had said at the Press Conference. It is highly objectionable. On the top of it, what he is saying now was not

said at the Press Conference. (*Interruptions*)

MR. SPEAKER: I simply said it is irrelevant in the present circumstances after the clarification...

(*Interruptions*)

MR. SPEAKER: He is absolutely right what he said. I am satisfied with what he had said, I realise it. I have read it. I have gone through it. I know it is perfectly all right.

(*Interruptions*)

MR. SPEAKER: I do not subscribe to that. I am fully conscious of what I am saying. I know what I am going to do and what I read. I am not going to transgress the limit. I have carefully gone through the notes given by Prof. Madhu Dandavate, Shri S. Jaipal Reddy and Shri Indrajit Gupta together with the transcript of the Prime Minister's Press Conference and the clarification given by him in the House yesterday. I feel that after the clarifications given by the Prime Minister, there is hardly anything substantial which may need further comment. The matter may now be closed.

(*Interruptions*)

(*Prof. Madhu Dandavate, Shri Indrajit Gupta and some other Hon. Members then left the House*)

PAPERS LAID ON THE TABLE

Summary of Budget Estimate for Revenue and expenditure for 1985-86 and Budget estimates for 1984-85 and Revised Budget estimates for 1985-86 of Air India

(*English*)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954 :—

**Not recorded

- (1) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1985-86,
- (2) Summary of Actual for the year 1983-84, Budget Estimates and Revised Estimates for 1984-85 and Budget Estimates for 1985-86, of Air India.

[Placed in library. See No LT 1137/85]

PROF. K.K. TEWARY : This behaviour of the opposition is regrettable. This shows only that they are not interested in anything seriously.

MR. SPEAKER : Don't comment upon my ruling. You say something whatever You want to say.

PROF. K.K. TEWARY : You have seen the newspaper report about Pakistan having.....(*Interruptions*)

MR. SPEAKER : I had told you about it yesterday. Now you are trying to unnecessarily rake up another thing. When I have given you a promise that we will discuss everything, why do you want to rake it up again?

PROF. K.K. TEWARY : There should be a discussion on under 193, a thorough debate on it because Mr. Nixon had said that he was contemplating to drop atomic bombs on India... (*Interruptions*)

MR. SPEAKER : If the Business Advisory Committee decides, we will discuss everything.

PROF. K.K. TEWARY : Now this proves the nuclear collaboration with Pakistan.....(*Interruptions*)

MR. SPEAKER : This is not the way to raise this question. Irrelevant. Out of rule.

PROF. K.K. TEWARY : You are not allowing it?

MR. SPEAKER : No, I will not allow it. I am going to allow discussion on it and not the way you are raising it. Why should you raise it like this when I have given my promise to you that we will discuss it?

What is the point in it?

PROF. K.K. TEWARY ; Two sentences if you allow, there is no harm in that.

MR. SPEAKER : I have already told you, no, it is irrelevant. When I have given you a word that we are going to discuss it, then why raise it again?

Yesterday I told you that we were going to discuss it and we are discussing one subject today.

PROF. K.K. TEWARY : A member has a right in the House to formulate his views. You allow every member to raise any matter in the House.

MR. SPEAKER: No. That was under 115 and that was something which I had to reply; that was under the rule, not out of rule. My view might be wrong; that is for me to decide. But they were right under 115; they had given a notice under 115 and also under 222.

PROF. K.K. TEWARY : Under what rule?

MR. SPEAKER : That is not to be questioned; that cannot be raised here. When I have already given you a promise that we will discuss it, I will get it discussed.

SHRI PRIYA RANJAN DAS MUNSI (Howrah) : I draw your attention and make a submission on a serious matter. Your sympathy and support for the farmers is known to the whole country.

MR. SPEAKER : Under what rule are you speaking?

SHRI PRIYA RANJAN DAS MUNSI : I have given a calling Attention Motion.

MR. SPEAKER ; You come and see me and explain to me. I will listen to you. Whatever is good...

(*Interruptions*)

MR. SPEAKER : You must listen to me. If I am to listen to every calling Attention Motion on the floor of the House,

then nothing can be done. Your job is to give me the Calling Attention Motion. If you feel that it is very much important and you feel that you must come to me and explain it, then you are welcome to come to me. But how can you expect me to reply to every Calling Attention Motion? There are more than hundred calling attention notices. Can I do that? You can come to me.

(Interruptions)

MR. SPEAKER : I have not barred you. You are welcome. My Chamber is yours, I am at your disposal. I am going to discuss everything and decide. So simple it is. I have not closed any doors for discussion. I promised Mr. Tewary yesterday that we would get it discussed. Today it is on the floor of the House. And what I have promised him today, that will also be discussed.

SHRI P.K. THUNGON (Arunachal West) : I want to draw your attention to the insurgents ..

MR. SPEAKER : You give me in writing.

SHRI P.K. THUNGON : I have already given you in writing.

MR. SPEAKER : How can I reply to everything on the floor of the House? You can come and tell me.

SHRI K.K. TEWARY (Buxar) To make small submissions, this has been the practice of this House. If you bar us from raising an important matter for which we have given notice, then in future nothing can be done.

MR. SPEAKER : That is the question I am asking you. Will it be possible for me to reply to all the calling attention motions?

SHRI K.K. TEWARY : You are not to reply, but you are only supposed to allow a Member to formulate his point of view for a minute or two.

MR. SPEAKER : here. You sit here and find out whether it can be done.

SHRI K.K. TEWARY : How many Members everyday get up? Five or six hardly;

MR. SPEAKER : You see my position. Just be sympathetic and consider it from my point of view.

Unnecessarily you try to harass me. I go by what you say. When unnecessarily you try to create trouble for me what can I do? I am amenable to you. I have given you my promise. And still you try to do this. Your job is to help me.

PAPERS LAID ON THE TABLE

[English]

Statement Showing the action taken on various assurances and undertakings given by the Ministers in Lok Sabha.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :—

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| (1) Statement No. XXI—Eighth Session, 1982.) | |
| [Placed in Library. See No. LT 1138/85]) | |
| (2) Statement No. XVI—Ninth Session, 1982.) | Seventh |
| [Placed in Library See No. LT 1139/85]) | Lok |
| (3) Statement No. XVI) | Sabha |
| Tenth Session, 1982)) | |
| [Placed in Library See No. LT 1140/85]) | |
| (4) Statement No. XV—Eleventh Session, 1983.)) | |
| [Placed in Library See No. LT 1141/85]) | |
| (5) Statement No. X—Thirteenth Session, 1983.) | |
| [Placed in Library See No. LT 1142/85]) | |
| (6) Statement No. IX—Fourteenth Session, 1984.) | |
| [Placed in Library See No. LT 1143/85]) | |

- (7) Statement No. V—Fifteenth Session, 1984.)
 [Placed in Library. See No. LT 1144/85])
- (8) Statement No. IV— First Session. 1985.)
 [Placed in Library. See No. LT 1145/85) Eighth Lok Sabha
- (9) Statement No. II—Second Session 1985.)
 [Placed in Library See No. LT 1146/85])

Notification under Central Excise and Salt Act, 1944 and Custom Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Central Excise (Sixth Amendment) Rules, 1985 published in Notification No. G.S.R. 509 (E) in Gazette of India dated the 25th June, 1985.
- (ii) The Central Excise (Seventh Amendment) Rules, 1985 published in Notification No. G.S.R. 534 (E) in Gazette of India dated the 1st July, 1985.

[Placed in Library. See No LT 1147/85]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 421 (E) published in Gazette of India dated the 23rd May, 1985 together with an explanatory memorandum reducing basic customs duty on nylon Tyre yarn imported against an import licence issued during the licensing period 1984-85 to 75 percent ad valorem.

- (ii) G.S.R. 454 (E) published in Gazette of India dated the 25th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 229-Customs dated the 18th August, 1983 so as to provide for total exemption from basic customs duty and countervailing duty in respect of tantalum powder for use in the electronics industry.

- (iii) G.S.R. 455 (E) published in Gazette of India dated the 25th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 231—customs dated the 18th August 1983 so as to provide for the concessional rate of basic customs duty of 40 per cent ad valorem and complete exemption from countervailing duty in respect of certain additional specified inputs for use in electronics industry.

- (iv) G.S.R. 456 (E) published in Gazette of India dated the 25th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 232—customs dated the 18th August, 1983 so as to delete the entry relating to piezo electric elements (all types).

- (v) G.S.R. 457 (E) published in Gazette of India dated the 25th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 279/84—Customs dated the 19th November, 1984 so as to provide the concessional rate of basic customs duty of 5 per cent and complete exemption from countervailing duty in respect of part of computer key boards.

- (vi) G.S.R. 460 (E) and 461 (E) published in Gazette of India dated the 27th May, 1985 together with an explanatory memorandum regarding exemption to aluminium ingots when imported into India

from basic customs duty in excess of 10 per cent ad valorem and auxiliary duty of customs in excess of 15 per cent ad valorem.

(vii) G.S.R. 463 (E) published in Gazette of India dated the 30th May, 1985 together with an explanatory memorandum regarding increase in the rate of export duty on semi-finished leather from 10 per cent ad valorem to 15 per cent ad valorem.

(viii) G.S.R. 464 (E) published in Gazette of India dated the 31st May, 1985 together with an explanatory memorandum extending the validity of Notification No. 117/82—Customs dated the 19th April, 1982, upto 31st May, 1986.

(ix) G.S.R. 473 (E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum regarding exemption to glass chattons, when imported into India from the whole of the additional (countervailing) duty leviable thereon.

(x) G.S.R. 474 (E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 43/85—Customs dated the 28th February, 1985 so as to include complete watch case and spring bar/side bar in the list of excluded items, and also to make certain modification in the description of two items in the said list.

(xi) G.S.R. 475 (E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 44/85—Customs dated the 28th February, 1985 so as to extend the benefit of duty concession to complete watch cases for quartz analog wrist watches and spring bar/side bar and also to make certain modifications in the description of two items.

(xii) G.S.R. 476 (E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum making certain amendment to Notification No 45/85—Customs dated the 28th February, 1985 so as to extend the benefit of duty concession also to machines and testing equipments for manufacture of parts of mechanical and quartz analog wrist watches.

(xiii) G.S.R. 477 (E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 46/85—Customs dated the 28th February, 1985, so as to extend the benefit of duty concession also to hot rolled stainless steel flats for manufacture of watch case bezels.

(xiv) G.S.R. 478 (E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 47—Customs dated the 1st March, 1984 so as to provide for concessional rate of basic customs duty of 10 per cent ad valorem in respect of Aseptic Processing Machinery also.

(xv) G.S.R. 486 (E) published in Gazette of India dated the 10th June, 1985 together with an explanatory memorandum reducing the export duty on coffee from Rupees 570 per quintal to Rupees 415 per quintal.

(xvi) G.S.R. 514(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity of Notification No. 466—Customs dated the 19th August, 1980 upto 30th June, 1986.

(xvii) G.S.R. 515(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity

- of Notification No. 179/84-Customs dated the 12th June, 1984 upto 30th June, 1988.
- (xviii) G.S.R. 516(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity of Notification No. 2-Customs dated the 1st January, 1979 upto 30th June, 1986.
- (xix) G.S.R. 530(E) and 531(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding exemption to sponge iron when imported for use in electric arc furnaces from the whole of the basic and additional duties of customs and auxiliary duty of customs in excess of 20 per cent advalorem.
- (xx) G.S.R. 532(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding exemption to carbon steel billets other than forging quality billets and billets for stainless steel tubes ASTME-45 when imported for the manufacture of bars, rods or light structurals from the basic customs duty in excess of 15 per cent ad valorem.
- (xxi) G.S.R. 538(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xxii) G.S.R. 547(E) and 548(E) published in Gazette of India dated the 3rd July, 1985 together with an explanatory memorandum regarding exemption to components imported for the manufacture of forklift trucks having a capacity exceeding ten tonnes from basic customs duty in excess of 40 per cent ad valorem and auxiliary duty of customs in excess of 25 per cent ad valorem.
- (xxiii) G.S.R. 553(E) published in Gazette of India dated the 4th July, 1985 together with an explanatory memorandum making certain amendment to notification No. 269-Customs dated the 2nd August, 1976 so as to include "EBJ Gas Pipe-line Project" as a "Project" under Heading 84.66 of the Customs Tariff Act, 1975 thereby rendering imports for the project entitled to uniform concessional rate of duty on all goods imported for the said project. [Placed in library. See No. LT 1148/85].
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 420(E) published in Gazette of India dated the 16th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 55/79-CE dated the 1st March, 1979 so as to prescribe that Marine plywood and Aircraft plywood mentioned in the Notification should conform to the relevant standards of the Indian Standards Institution, for the purpose of that notification.
- (ii) G.S.R. 422(E) published in Gazette of India dated the 23rd May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 41/81-CE dated the 1st March, 1981 so as to provide that the concessional rates of duty for matches produced by semi-mechanised middle sector would be available if power is used in giving the cardboard flaps or strips the configuration of a match box.
- (iii) G.S.R. 469(E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum regarding exemption to Cellulose Acetate Moulding Granules (CAMG) and the lumps and scraps arising during the

manufacture of such CMAG from the duty of excise leviable thereon in excess of 10 per cent ad valorem.

(iv) G.S.R. 470(E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum regarding exemption to secured wool from the whole of the duty of excise leviable thereon.

(v) G.S.R. 499(E) published in Gazette of India dated the 17th June, 1985 together with an explanatory memorandum regarding exemption to cycle rickshaws and parts and accessories of cycle rickshaws from the whole of the duty of excise leviable thereon.

(vi) G.S.R. 563(E) published in Gazette of India dated the 9th July, 1985 together with an explanatory memorandum regarding exemption to gelatine and glue flakes from the duty of excise as in excess of 12 per cent ad valorem.

(vii) G.S.R. 566(E) published in Gazette of India dated the 10th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 201/79-CE dated the 4th June, 1979 so as to omit the words "or for repairs" in the Appendix to the said notification. [Placed in library. See No. LT 1148/85].

Notification under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1985 published in Notification No. G.S.R. 489(E) in Gazette of India dated the 12th June, 1985.
- (2) The Indian Forest Service (Pay) Fifth Amendment Rules, 1985 published in Notification No. G.S.R. 490(E) in Gazette of India dated the 12th June, 1985.
- (3) The Indian Police Service (Fixation of Cadre Strength of Himachal Pradesh) Rules, 1985 published in Notification No. G.S.R. 505(E) in Gazette of India dated the 24th June, 1985.
- (4) The All India Services (Provident Fund) Second Amendment Rules, 1985 published in Notification No. G.S.R. 531 in Gazette of India dated the 8th July, 1985.
- (5) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1985 published in Notification No. G.S.R. 568(E) in Gazette of India dated the 15th July, 1985.
- (6) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1985 published in Notification No. G.S.R. 569(E) in Gazette of India dated the 15th July, 1985. [Placed in library. See No. LT 1150/85].

Annual Report and Review on the working of the Indian Statistical Institute, Calcutta for the year, 1983-84 and statement showing reasons for delay in laying these Papers

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K.R. NARAYANAN): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute,

Calcutta, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1983-84.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in library. See No. LT 1151/85]

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following four Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 20th May, 1985 :—

- (1) The Payment of Bonus (Amendment) Bill, 1985
- (2) The Finance Bill, 1985
- (3) The Companies (Amendment) Bill, 1985
- (4) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1985.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 20th May, 1985 :—

- (1) The Terrorist and Disruptive Activities (Prevention) Bill, 1985
- (2) The Coinage (Amendment) Bill, 1985
- (3) The Andhra Pradesh Legislative Council (Abolition) Bill, 1985

- (4) The Tea Companies (Acquisition and Transfer of Sick Tea Units) Bill, 1985
- (5) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1985
- (6) The Arms (Amendment) Bill, 1985.
- (7) The Securities Contracts (Regulation) Amendment Bill, 1985.

AMENDMENTS TO DIRECTIONS BY THE SPEAKER UNDER THE RULES OF PROCEDURE AND CONDUCT OF BUSI- NESS IN LOK SABHA

[English]

SECRETARY-GENERAL : I beg to lay on the Table a copy of the amendments to Direction 115B (Hindi and English versions) issued by the Speaker under the Rules of Procedure and conduct of Business in Lok Sabha.

[Placed in Library See. No. LT 1152/85]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

First Report

SHRI M. THAMBI DURAI (Dharam-puri) : I beg to present the First Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

ESTIMATES COMMITTEE

[English]

Sixth Report and Minutes

SHRI CHINTAMANI PANIGRAHI (Bhubaneshwar) : I beg to present the Sixth Report (Hindi and English versions) of the Estimates Committee on the Ministry of